## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

**C. P. NO**. 46(ND)2009 **CA. NO**.

PRESENT: SMT. INA MALHOTRA

Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.10.2016

NAME OF THE COMPANY: Ms. Manoranjana Singh Vs. Positive Television Ltd.

**SECTION OF THE COMPANIES ACT:** 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

MANISH Advocate Proposed

K. BISHNOI

Worship Impexfut Itd.

E Hacistush Shulda Adv Jair Pedithoner Mr.

3. Vasudue Sm., Adv for Resp. No. 1,2,10-18

ORDER

It is submitted by the Ld. Counsels appearing for the Petitioner and Respondent no. 2 that they wish to withdraw from the case on account of lack of instructions from their respective clients.

- 2. Both Petitioner and Respondent no.2 are in judicial custody. In view of the same, the counsels cannot be discharged without adequate notices to the parties they represent.
- Re-notify this case for further proceeding on 05.12.2016.

(Ina Malhotra) Member Judicial